

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

(B)

Date of Order: 24.09.2014

OA No. 291/00514/2014

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for the applicant.

2. The applicant has filed the present Original Application with the prayer that the respondents be directed to transfer him from Sriganganagar Division to Ajmer Division and to this effect he has also filed a representation dated 09.05.2014 (Annexure A/1) to the respondent no. 1.

3. In the interest of justice, the respondent no. 1 is directed to consider and decide the representation of the applicant dated 09.05.2014 (Annexure A/1) according to the provisions of law by way of passing a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. The applicant is directed to supply a copy of the complete paper book / O.A. to the respondent no. 1 along with a copy of this order.

5. The applicant is a liberty to file a substantive O.A., if he is aggrieved by the decision taken on his representation by the respondent no. 1.

6. With these directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat